

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.50 OF 2003

IN

ORIGINAL APPLICATION NO.1338 OF 2002  
ALLAHABAD THIS THE 28TH DAY OF OCTOBER,2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A  
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Ajay Nagar,  
son of Late Sri Kush Kumar Nagar,  
R/o 28/443 Chhata Gali,  
Gokulpura,  
Agra. ....Applicant

( By Advocate Shri V.S. Kushwaha & Shri B.N. Singh)

vs.

1. Gauri Chatarji,  
The Director General Archaeological,  
Survey of India,  
Janpath,  
New Delhi.
2. Mohd. K.K.  
The Superintending Archaeologist,  
Archaeological Survey of India,  
Agra Circle 22, The Mall Road,  
Agra. ....Respondents

<sup>Sri</sup>  
( By Advocate/Ashish Gopal )

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This Contempt Petition has been filed under section 17 of Administrative Tribunals Act 1985, for punishing the respondents for wilful dis-obedience of the order of this Tribunal dated 01.11.2002 passed in O.A. No.1338/02.

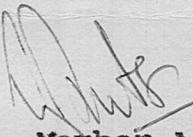


This Tribunal has passed the following order :-

"3. .... Accordingly, I quash the order dated 05.07.2002 and remit the matter back to the authorities to consider the applicant's case and pass a detailed and reasoned order within a period of 3 months from the date of receipt of a copy of this order. With above direction the O.A. is disposed of with no order as to costs".

2. The respondents as per the above order were required to pass a detailed and reasoned order within a period of three months from the date of receipt of the copy of the Tribunal's order. Respondents have filed CA attaching the order dated 10.02.2003. We have perused the order and in our view, the order of this Tribunal dated 01.11.2002 has been complied with. No case of contempt is made out. The Contempt petition is rejected. Notices are discharged.

  
Member-J

  
Member-A

/Neelam/